

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 1842 of 2020

Rashid Ansari.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. N.K. Sahani, Advocate
For the State : Mr. S.K. Srivastava, A.P.P.

06/26.6.2020 Heard the parties.

The petitioner is an accused in connection with Lower Bazar P.S. Case No. 379 of 2018.

It has been alleged that the father of the informant was shot dead and Rs.3,00,000/-cash and documents were found missing from the dickey of the scotty.

Since it has been submitted by the learned counsel for the petitioner that the petitioner was not named in 164 Cr.P.C. statement of Sabir Khan @ Guddu Chamatkari, the said statement was called for and which is on record. It appears that in 164 Cr.P.C. statement of Sabir Khan @ Guddu Chamatkari, certain allegations have been levelled against Choto Hussain, Choto Habib and Faisal on the basis of the disclosure made by Baban Khan @ Sadam @ Baban. Said Baban has been granted bail by this Court in B.A. No. 4922 of 2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Additional Judicial Commissioner-Vth, Ranchi in connection with Lower Bazar P.S. Case No. 379 of 2018.

(Rongon Mukhopadhyay, J)

Rakesh/-